

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3765 of 2020

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Mahfuz Hawari ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Sabyasanchi, Advocate

For the Opposite Party : A.P.P.

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2/08.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 3 of 2019 arising out of Dhurwa P.S. Case No. 195 of 2018 corresponding to G. R. No. 4412 of 2018.

An information was received that some miscreants had assembled and were making preparation to commit an offence. On raid conducted, the petitioner and others were apprehended. From the possession of the petitioner, one countrymade pistol with two live cartridges were recovered.

It appears that several co-accused persons have been granted bail by this Court in B. A. Nos. 3390 of 2019, 4764 of 2019 and 10817 of 2018. The petitioner is in custody since 20.08.2018.

Regard being had to the period of custody, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Judicial Commissioner VI, Ranchi in connection with S. T. No. 3 of 2019 arising out of Dhurwa P.S. Case No. 195 of 2018 corresponding to G. R. No. 4412 of 2018.

(Rongon Mukhopadhyay, J)